

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board, &amp; others

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Respondents

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DATE: 28/08/2024

SANKAR PRASAD PANI



ADVOCATE,

Plot No 2132/4814,NageswarTangi, Bhubaneswar 751002, [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board,

& others

---

Respondents

**SUPPLIMENTARY AFFIDAVIT**

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years  
At/PO/PS Jakhapura , Dist - Jajpur , Odisha , do hereby solemnly affirm and  
declare as under:

1. That I am the President of the Applicant Organisation in the above mentioned Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this Supplementary Affidavit.
2. It is pertinent to mention here that the respondent unit is continuously violating the environmental norms, and polluting the environment. Even after a number of show cause notices were issued by the SPCB the respondent unit is still violating the environmental norms, and not following the environmental safeguards.
3. That the applicant made representations on various occasions to the concerned authorities regarding the continuous pollution.

4. That the applicant on dated 30/07/2024, 06/08/2024 and on 26/08/2024 made representations to the concerned authorities regarding the air pollution and water pollution caused by the respondent unit. Copy of the representations dated 30/07/2024, 06/08/2024 and on 26/08/2024 is annexed here unto as **ANNEXURE-1**.
5. That pursuant to the complaint of the applicant to all the concerned authorities the Regional office of State pollution control board Kalinga Nagar inspected the defaulting unit on 24/07/2024 and during the inspection following non-compliances were observed,
  - a) The result of stack monitoring conducted at the common stack attached to the GCP outlet of Furnace III & IV of Ferro Chrome Complex Unit-2 shows PM concentration as 56 mg/Nm<sup>3</sup> exceeded the prescribed standard of 50 mg/Nm<sup>3</sup> .
  - b) Fugitive emission was observed at Bin mixing building of Ferro Alloys Complex
  - c) Fugitive emission was observed while loading of fly ash from silo.
  - d) Approach road near FAP-II and dispatch gate was not black topped/concreted causing fugitive emission.
  - e) The internal drain near WHRB-II and briquette plant of Ferro-chrome complex-II was observed to be clogged. Copy of the show cause notice dated 08/08/2024 is annexed here unto as **ANNEXURE-2**.
6. That pursuant to the complaint of the applicant dated 26<sup>th</sup> ,27<sup>th</sup> and 28<sup>th</sup> of July 2024 the officials of the Head Office of State pollution Control Board accompanied by the Central Laboratory, Bhubaneswar & Regional Office. SPC Board, Kalinganagar inspected the defaulting unit on dated 06.08.2024 and the following non compliances were observed during the inspection,

- a) You have not completed the balance 0.4 KM earthen drain, with brick lining along the boundary of M/s KJ Ispat Ltd., carrying surface run-off from upper catchment area connected to IDCO drain near raw material gate.
- b) You have not started the concreting of internal road connecting near raw material gate and slag breaking area of FAP (Unit-2) as per the proceeding of personal hearing conducted on 21.03.2024.
- c) The crushed slag of one truck load were found dumped outside the material gate which needs to be shifted to designated dump area inside the premises.
- d) You have made a water tank of capacity approx.10m<sup>3</sup> inside the plant premises near truck parking area for the truck drivers for bathing and washing their clothes & the washed water was discharged to outside. From the analysis result it is revealed that the effluent parameter Biochemical Oxygen Demand (BOD) exceeded the prescribed standard of 30 mg/l.
- e) Roof top emission from cast house of Blast Furnace was observed during metal lapping due to inadequate suction.
- f) There was dust accumulation observed at conveyer belt connecting to dryer of briquetting plant of FAP Unit-2 which needs up-gradation of the bag filter at Briquetting Plant with more suction points to control fugitive emission there.
- g) You have not completed the installation of new Surface Run-off Treatment System of capacity 2000 m<sup>3</sup>/day.
- h) You have installed the additional Reverse Osmosis (RO) system of capacity 1000m<sup>3</sup>/day, but it was observed that the said RO plant was not in operation due to cracks in RCC collection cum settling tanks for clarifier water, which was found to be under repair.

- i) There was no soil cover at the slope of solid waste dump site on western part, adjacent to the boundary of FAP (Unit-2) and rain cuts were observed on the slope. Copy of the show cause notice dated 20/08/2024 is annexed here unto as **ANNEXURE-3**.
7. That the applicant has taken photographs on various dates suggesting the respondent unit continuously polluting air as well as water. Photographs dated 03/07/2024,19/07/2024,21/07/2024,and 06/08/2024 is annexed here unto as **ANNEXURE-4**.
8. That the respondent unit is a habitual violator of environment norms and respondent pollution control board is not taking any deterrent action so as to desist the unit from violating the norms. It is submitted that the local inhabitants are at the receiving end of the pollution caused by the private respondent, the local agricultural lands are also affected because of the untreated water release to their land and subsequently the river Brahmani which is life line of three districts are severely affected. Hence the applicant prays before the Hon'ble tribunal to direct the Pollution control Board for issue of closure order against the defaulting unit and prosecution against the Managing Director of the respondent unit under sec 19 of Environment protection Act 1986.

APPLICANT THROUGH

A handwritten signature in black ink, appearing to read "S. Panigrahi", written over a horizontal line.

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -19 of 2019/EZ

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti APPLICANT

VERSUS

Member Secretary, Odisha State Pollution Control Board, & others  
RESPONDENTS



AFFIDAVIT

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 41 years, At/PO/PS Jakhapura, Dist - Jajpur, Odisha do hereby solemnly affirm, and declare as under.

1. That I am the President of the Applicant Organisation in the above mentioned Application and authorized to sign this affidavit.
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit
3. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction.

*Aswini Kumar Dhal*  
DEPONENT

VERIFICATION

Verified on this 28 day of Aug...2024 at Jajpur Road that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
*Mu*  
Advocate

*Aswini Kumar Dhal*  
DEPONENT

The deponent above named being duly identified by Sri. S. B. S. Mohi Advocate appears before me on 28.8.24 at about 10:30 A.M. and states on oath that the contents of his affidavit are true to the best of his/her knowledge and belief

*Mallu*  
28/8/24  
KALANDI CHARAN SAHOO  
NOTARY  
Govt. of Orissa  
Sukinda, Jajpur  
Reg No- 11/05



**UNTREATED WATER & AIR POLLUTION CAUSED BY VISA STEEL & VISA COKE, VISA SPECIAL STEEL-JAJPUR(ODISHA)**

1 message

knpsc org <knpsc@knpsc.org>

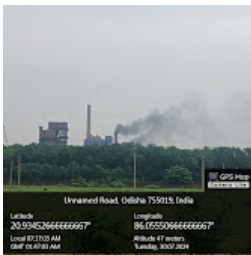
Tue, Jul 30, 2024 at 10:28 AM

To: roez.bsr-mef@nic.in, secy-moef@nic.in, mefcc@gov.in, ccb.cpcb@nic.in, nazim.cpcb@nic.in, mscb.cpcb@nic.in, fsec.or@nic.in, membersecretary@ospboard.org, rospcb.kalinganagar@ospboard.org, chairman@ospboard.org

Respected Sir This is to inform you for necessary prompt action from your end that Visa Group of industries has been discharging industrial effluent to agricultural lands as usual & the same is mixed with Gandanal & that Finally meets river Brahmani The life of thousands of people are in danger. Despite of our repeated complaints No Visible action has taken yet now. The role of Board officers are doubtful . The Air control devices have completely failed Even Heavy emissions are observed from Visa Steel stack. Your good office is requested to take stringent action against the errant company for public interest. Video & photographs are attached herewith for kind perusal & necessary action.

yours faithfully,  
Aswini Kumar Dhal (President Kalinganagar Paribesh Surakshya Samiti )

**6 attachments**



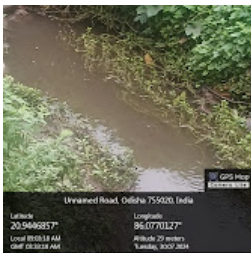
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110K



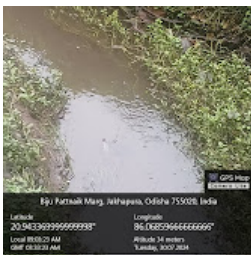
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165K



WhatsApp Image 2024-07-30 at 10.22.39 AM.jpeg  
167K



WhatsApp Image 2024-07-30 at 10.22.38 AM.jpeg  
222K



WhatsApp Image 2024-07-30 at 10.22.37 AM.jpeg  
239K

WhatsApp Video 2024-07-30 at 10.22.47 AM.mp4  
3910K

# UNTREATED WATER POLLUTION CAUSED BY VISA STEEL & VISA COKE, VISA SPECIAL STEEL-JAJPUR(ODISHA)

1 message

knpsc org <knpsc@knpsc.org>

Tue, Aug 6, 2024 at 11:15 AM

To: oez.bsr-mef@nic.in, secy-moef@nic.in, mefcc@gov.in, ccb.cpcb@nic.in, nazim.cpcb@nic.in, mscb.cpcb@nic.in, fsec.or@nic.in, membersecretary@ospboard.org, chairman@ospboard.org

Respected Sir This is to inform you for necessary prompt action from your end that Visa Group of industries has been discharging industrial effluent to agricultural lands as usual & the same is mixed with Gandanal & that Finally meets river Brahmani The life of thousands of people are in danger. Despite of our repeated complaints No Visible action has taken yet now. The role of Board officers are doubtful . The Air control devices have completely failed Even Heavy emissions are observed from Visa Steel stack & visa coke & visa special steel . There is no ETP in ferrochrome (2)plant which clear violation of order of Honourable Supreme Court of india ,though Board has directed the same in show cause notice issued to Visa steel on dated 23.09.2019 but the same has not executed till now . Another important thing to inform you that A road passing in front of visa steel plant whose construction is going on . Visa steel forcible constructing a drain to connect with the road drain to dispute the issue in future . Plz give the industry necessary direction to the industry to refrain from such illegal activities . Your good office is requested to take stringent action against the errant company for public interest. Video & photographs are attached herewith for kind perusal & necessary action.

yours faithfully,

Aswini Kumar Dhal (President Kalinganagar Paribesh Surakshya Samiti )

## 12 attachments



WhatsApp Image 2024-08-06 at 8.09.32 AM.jpeg  
193K



WhatsApp Image 2024-08-06 at 8.09.33 AM (1).jpeg  
253K



WhatsApp Image 2024-08-06 at 8.10.16 AM.jpeg  
281K



WhatsApp Image 2024-08-06 at 8.09.33 AM.jpeg  
326K



WhatsApp Image 2024-08-06 at 8.09.31 AM (1).jpeg  
264K



WhatsApp Image 2024-08-06 at 8.09.31 AM.jpeg  
233K



WhatsApp Image 2024-08-06 at 8.09.09 AM.jpeg  
392K



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227K



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326K



WhatsApp Image 2024-08-06 at 8.09.07 AM.jpeg  
288K

WhatsApp Video 2024-08-06 at 8.10.36 AM.mp4  
2796K

WhatsApp Video 2024-08-06 at 8.09.31 AM.mp4  
3054K

# UNTREATED WATER POLLUTION CAUSED BY VISA STEEL & VISA COKE, VISA SPECIAL STEEL-JAJPUR(ODISHA)

1 message

knpsc org <knpscsmitee@gmail.com>

Mon, Aug 26, 2024 at 9:57 AM

To: oez.bsr-mef@nic.in, secy-moef@nic.in, mefcc@gov.in, ccb.cpcb@nic.in, nazim.cpcb@nic.in, mscb.cpcb@nic.in, fesc.or@nic.in, membersecretary@ospcboard.org, chairman@ospcboard.org

Respected Sir This is to inform you for necessary prompt action from your end that Visa Group of industries has been discharging industrial effluent to agricultural lands as usual & the same is mixed with Gandanal & that Finally meets river Brahmani The life of thousands of people are in danger. Cultivated lands have been damaged .Despite of our repeated complaints No Visible action has taken yet now.

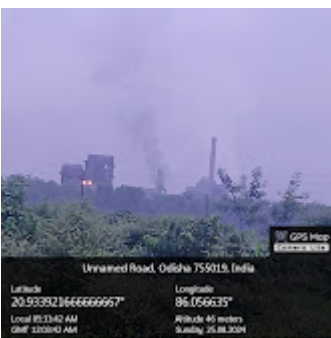
There is no ETP in ferrochrome (2)plant which clear violation of order of Honourable Supreme Court of india ,though Board has directed the same in show cause notice issued to Visa steel on dated 23.09.2019 but the same has not been executed till now . Heavy emission is observed from Visa Steel stack . Zero liquid Discharge is pen & paper only . In the mean time the SPCB has issued two Show cause notice to visa Steel but the errant industry has no care to show cause notice. The company is enjoying the blessings of Board . Your good office is requested to take stringent action against the errant company for public interest.Video & photographs are attached herewith for kind perusal & necessary action.

yours faithfully,  
Aswini Kumar Dhal (President Kalinganagar Paribesh Surakshya Samiti )

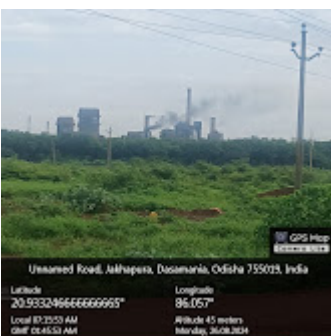
### 9 attachments



WhatsApp Image 2024-08-26 at 7.16.38 AM (2).jpeg  
154K



WhatsApp Image 2024-08-25 at 5.18.43 PM.jpeg  
135K



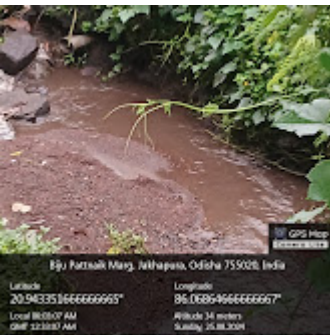
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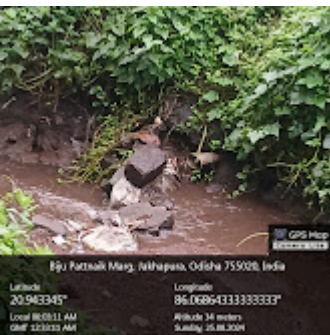
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113K



WhatsApp Image 2024-08-26 at 7.16.38 AM (1).jpeg  
165K



WhatsApp Image 2024-08-25 at 5.18.42 PM (1).jpeg  
224K



WhatsApp Image 2024-08-25 at 5.18.42 PM.jpeg  
234K



WhatsApp Image 2024-08-25 at 5.18.02 PM.jpeg  
269K

WhatsApp Video 2024-08-25 at 5.18.40 PM.mp4  
2423K



## STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT, GOVT. OF ODISHA)

A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012

EPABX-2560929,2561909, Tel: 2564573,2562368,

Email : [cto17category@ospcboard.org](mailto:cto17category@ospcboard.org), Website : [www.ospcboard.org](http://www.ospcboard.org)

No. 12540 /IND-I-CON- 5008

Date 08.08.2024,

By Speed Post /Email

### DIRECTION U/S. 31A OF THE AIR (PCP) ACT, 1981 & U/S. 33A OF WATER (PCP) ACT, 1974 AND AMENDMENTS THEREUNDER.

**WHEREAS**, you are operating Captive Power Plant (CPP): 75MW (50 MW WHRB+25 MW CFBC), Ferro Chrome plant (FAP Unit-1 & 2): 5x16.5 MVA (1.50.000 TPA), recovered ferro chrome (Metal recovery plant-2 of capacity 30 TPH)-27 TPD and recovered ferro chrome (Harsco metal recovery plant 40 TPH) - 20TPD in the name & style of **M/s. VISA Steel Ltd, At-Kalinga nagar Industrial Complex, Dist- Jajpur** with consent of the Board valid up to 31.03.2025, subject to strict compliance to consent conditions;

**AND WHEREAS**, a grievance petition has been received from Sri Aswini Kumar Dhal (President, Kalinganagar Paribesh Surakshya Samiti) forwarded from the Public Grievance cell through email against your unit regarding discharge of waste water leading to damage to agricultural field & human life as well as problem of emission;

**AND WHEREAS**, your unit was inspected by officials of Regional Office, SPC Board, Kalinganagar on dtd. 24.07.2024 (copy of inspection report enclosed). From the inspection report following non-compliances were observed;

1. The result of stack monitoring conducted at the common stack attached to the GCP outlet of Furnace III & IV of Ferro Chrome Complex Unit-2 shows PM concentration as 56 mg/Nm<sup>3</sup> exceeded the prescribed standard of 50 mg/Nm<sup>3</sup>.
2. Fugitive emission was observed at Bin mixing building of Ferro Alloys Complex-II.
3. Fugitive emission was observed while loading of fly ash from silo.
4. Approach road near FAP-II and dispatch gate was not black topped/concreted causing fugitive emission.
5. The internal drain near WHRB-II and briquette plant of Ferro-chrome complex-II was observed to be clogged.

**AND WHEREAS**, above observations are violations to the Consent to operate conditions and provisions of section 25/26 of the Water (PCP) Act, 1974 and Section 21 of the Air (PCP) Act, 1981 and rules framed there under leading to cause problems of pollution;

**NOW THEREFORE**, by virtue of the power conferred under section 33A of the Water (PCP) Act, 1974 and 31A of the Air (PCP) Act, 1981 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to take appropriate corrective steps to remove the above lapses immediately and furnish action taken report to the Board within 15 days. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action including issuance of closure direction u/s 31A of Air (P&CP) Act, 1981 & 33A of Water (PCP) Act, 1974 as deemed proper shall be taken against the non-compliant units of your industry without giving any further opportunity.

Encl: As above

  
**MEMBER SECRETARY**

To

**The Director,  
M/s. Visa Steel Ltd.,  
At-Kalinga Nagar Industrial Complex,  
Jakhapura, Jajpur-755026**

Memo No. 12541 /Dt. 08.08.2024 (By Speed Post/E-mail)

Copy forwarded to the Regional Officer, State Pollution Control Board, Kalinganagar for information and necessary action.

  
**CHIEF ENV. ENGINEER**





**STATE POLLUTION CONTROL BOARD, ODISHA**  
 (DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)  
 A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012  
 EPABX-2560929,2561909, Tel: 2564573,2562368,  
 Email : paribesh1@ospcboard.org, Website : www.ospcboard.org

No 13170 /IND-I-CON- 5008

Dt 20.08.2024 /

**BySpeed Post / Email:**  
 vsl@visasteel.com

**DIRECTION U/S. 31A OF THE AIR (PCP) ACT, 1981 & U/S. 33A OF WATER (PCP) ACT, 1974 AMENDMENTS THEREUNDER.**

**WHEREAS**, you are operating Captive power plant (CPP): 75MW (50 MW WHRB+25 MW CFBC), Ferro Chrome plant (FAP Unit-1 & 2): 5x16.5 MVA (1,50,000 TPA), Recovered ferro chrome (Metal recovery plant-2 of capacity 30 TPH) – 27 TPD, Recovered Ferro chrome (Harsco metal recovery plant 40 TPH) – 20TPD in the name & style of **M/s. Visa Steel Ltd.** and DRI Kiln-(I & II) of capacity 2x500 TPD with Steam Generating Facility, Blast Furnace of capacity 1x250m<sup>3</sup> to produce Pig Iron of capacity 1,75,000 TPA and Wet Screened iron ore for MBF of capacity 1200 TPD in the name & style of **M/s. VISA Special Steel Limited.** At: Kalinganagar Industrial Complex. A/Po- Jakhapura. Dist- Jajpur with Consent of the Board valid up to 31.03.2025, subject to strict compliance to Consent conditions;

**AND WHEREAS**, your unit was inspected by the officials of Head Office accompanied by the Central Laboratory, Bhubaneswar & Regional Office, SPC Board, Kalinganagar on dtd. 06.08.2024 in connection with complaints of Sri Aswini Kumar Dhal, President, Kalinganagar Paribesh Surakshya Samiti, A/PO: Jakhapura, Dist: Jajpur made to MoEF&CC and Central Pollution Control Board through E-mail with a copy to SPCB, Odisha on 26.07.2024, 27.07.2024 and 30.07.2024 regarding discharge of Waste Water from M/s Visa Group of Industries to nearby agricultural land causing Water pollution and emission through stacks causing Air pollution (copy of IR along with analysis report is enclosed). From the inspection report following non-compliances were observed;

- You have not completed the balance 0.4 KM earthen drain, with brick lining along the boundary of M/s KJ Ispat Ltd., carrying surface run-off from upper catchment area connected to IDCO drain near raw material gate.
- You have not started the concreting of internal road connecting near raw material gate and slag breaking area of FAP (Unit-2) as per the proceeding of personal hearing conducted on 21.03.2024.
- The crushed slag of one truck load were found dumped outside the material gate which needs to be shifted to designated dump area inside the premises.
- You have made a water tank of capacity approx.10m<sup>3</sup> inside the plant premises near truck parking area for the truck drivers for bathing and washing their clothes & the washed water was discharged to outside. From the analysis result it is revealed that the effluent parameter Biochemical Oxygen Demand (BOD) exceeded the prescribed standard of 30 mg/l.
- Roof top emission from cast house of Blast Furnace was observed during metal tapping due to inadequate suction.

**P.T.O...**

// 2 //

- f) There was dust accumulation observed at conveyer belt connecting to dryer of briquetting plant of FAP Unit-2 which needs up-gradation of the bag filter at Briquetting Plant with more suction points to control fugitive emission there.
- g) You have not completed the installation of new Surface Run-off Treatment System of capacity 2000 m<sup>3</sup>/day.
- h) You have installed the additional Reverse Osmosis (RO) system of capacity 1000m<sup>3</sup>/day, but it was observed that the said RO plant was not in operation due to cracks in RCC collection cum settling tanks for clarifier water, which was found to be under repair.
- i) There was no soil cover at the slope of solid waste dump site on western part, adjacent to the boundary of FAP (Unit-2) and rain cuts were observed on the slope.

**AND WHEREAS**, from the non-compliances mentioned above, it is observed that you have failed to comply certain Consent conditions and provisions u/s 33A of Water (PCP) Act, 1974 and U/s. 31A of the Air (PCP) Act, 1981 and rules framed there under leading to cause problems of pollution;

**NOW THEREFORE**, by virtue of the power conferred under section 31A of the Air (PCP) Act, 1981 & U/s. 33A of Water (PCP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to comply the followings;

1. Complete the balance 0.4 KM earthen drain, with brick lining along the boundary of M/s KJ Ispat Ltd., carrying surface run-off from upper catchment area connected to IDCO drain near raw material gate.
2. Expedite to complete the concreting of internal road connecting near raw material gate and slag breaking area of FAP (Unit-2) within the timeline stipulated in proceeding of personal hearing conducted on 21.03.2024.
3. The crushed slag of one truck load dumped outside the material gate shall be shifted to designated dump area inside the premises.
4. Either dismantle the water tank used by truck drivers for bathing & washing or provide necessary treatment facility for this domestic effluent so as to stop direct discharge of washing and bathing water to outside.
5. Provide adequate measures for suction of fumes at the cast house of blast furnace during metal tapping to control roof top emission.
6. Upgrade the bag filter at briquetting plant of FAP (Unit-2) with more suction points to control fugitive emission there.
7. Expedite to complete the installation of new Surface Run-off Treatment System of capacity 2000 m<sup>3</sup>/day.
8. Operate the newly installed 1000m<sup>3</sup>/day capacity RO plant for reuse of water from rain water harvesting pond for plant use.
9. Provide soil cover at the slope of solid dump site on western part of the dump adjacent to FAP (Unit-2) to prevent wash out of solids during rain.

P.T.O...

// 3 //

You are required to furnish action taken report with time line for completion of jobs in compliance to the above direction to the Board within 15 days, failing which appropriate action shall be taken against your industry without giving any further opportunity.

**Encl: As above**

  
**MEMBER SECRETARY**

**To**

**The Director,  
M/s. Visa Steel Ltd.,  
At- Kalinga Nagar Industrial Complex,  
Jakhapura, Jajpur - 755026**

**Memo No. 13171 /Dt. 20.08.2024 (By Speed Post/E-mail)**

Copy forwarded to the Regional Officer, State Pollution Control Board, Kalinga Nagar for information and necessary action.

  
**CHIEF ENV. ENGINEER**





## ANNEXURE-4

THAT THE BELOW ATTACHED PHOTOGRAPHS SHOWS THAT THE DEFAULTING UNIT IS DISCHARGING POLLUTING ELEMENTS TO THE ENVIRONMENT AND CAUSING ENVIRONMENTAL POLLUTION.









Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

---

**Supplementary affidavit by applicant in OA19/2019 EZ**

1 message

---

**Sankar Pani** <sankarprasadpani@gmail.com>

Wed, Aug 28, 2024 at 9:24 PM

To: pbanerjeebihani@gmail.com, Office Vsalegal &lt;office@vsalegal.in&gt;, Surendra Kumar &lt;surendra\_kr15@rediffmail.com&gt;, Anamika Pandey &lt;legumjure@gmail.com&gt;

Dear Sir/Madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer  
National Green Tribunal Kolkata & Orissa Highcourt  
Res-Plot No 2132/4814(B), Nageswar Tangi,  
Bhubaneswar, 751002  
Cell- 9437279278  
Skype- sankar.pani

**SUPPLIMENTARY AFFIDAVIT OA19.pdf**

1949K